## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-494(PB)/2017

IN THE MATTER OF:

Reliance Commercial Finance Ltd.

.. Applicant/Petitioner

Vs.

Noble Resourcing Business and Solutions Pvt. Ltd. .... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 20.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Petitioner/Applicant :

Mr. Soumya Dutta, Mr. Soumyajit Nath, Advs.

Mr. Shryansh Rastogi, AR

For the Respondent

ORDER

Admittedly, the petitioner is a non-banking financial company. Learned Counsel for the petitioner seeks and is granted time to show that NBFCs are covered by the present Insolvency and Bankruptcy Code.

List the matter on 21st November, 2017.

54/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN) MEMBER(TECHNICAL)

20.11.2017 V.Sethi